

(iii) The Indian Administrative Service (Pay) Nineteenth Amendment Rules, 1972, published in Notification No. G.S.R. 474(E), in Gazette of India dated the 30th November, 1972. [Placed in Library... See No. LT-4002/72.]

(2) (i) A copy of the Annual Report (Volume I) of the Indian Statistical Institute Calcutta, for the year 1969-70.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously. [Placed in Library. See No. LT-4003/72.]

ANNUAL REPORTS OF TANNERY AND FOOTWEAR CORPORATION OF INDIA LTD., KANPUR AND KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY

औद्योगिक विकास संस्थान में उपसत्री (बी सिद्धेश्वर प्रसाद) : अध्यक्ष महोदय, आपकी आज्ञा से निम्नलिखित पत्र समा पटल पर रखता हूँ :

(1) कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत टेनरी एण्ड फुटविबर कारपोरेशन आफ इण्डिया लिमिटेड, कानपुर, के वर्ष 1970-71 सम्बन्धी वार्षिक प्रतिवेदन (हिन्दी संस्करण) की एक प्रति तथा सूखा परीक्षित लेखे और उन पर नियन्त्रक और महालेखा परीक्षक की टिप्पणियाँ ।

[Placed in Library. See No. LT-4004/72.]

(2) खादी और ग्रामोद्योग आयोग अधिनियम, 1956 की धारा 24 की उपधारा (3) के अन्तर्गत खादी और ग्रामोद्योग आयोग, बम्बई, के वर्ष 1970-71 सम्बन्धी वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, तथा सांख्यिकीय विवरण । [Placed in Library. See No. LT-4005/72]

12.24 hrs.

### MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th December, 1972, agreed without any amendment to the Payment of Bonus (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 5th December, 1972."

MR. SPEAKER: Now, next item....

SHRI VAYALAR RAVI (Chrayinkil): Mr. Speaker, Sir....

MR. SPEAKER: Will he please keep on sitting?....

SHRI VAYALAR RAVI: It is a very important matter. The Chief Minister has taken objection. The hon. Minister concerned is here, and he can make a statement. Otherwise, a controversy will start. The Tamil Nadu Chief Minister has raised a very important issue....

MR. SPEAKER: I have not allowed him to raise anything. Does he see me standing or not? What is this? He is getting up every time like this. If both sides do like this how can I work here?

SHRI SHYAMNANDAN MISHRA (Begusarai): That has been the case all the time.

MR. SPEAKER: Anyway, there must be some procedure....

SHRI JYOTIRMAY BOSU (Diamond Harbour): This is the forum for dialogue. This is the forum for submission and exposure. Why are we here otherwise?